

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9573/2022

(Arising out of impugned final judgment and order dated 16-03-2022 in CRLP No. 788/2022 passed by the High Court Of Andhra Pradesh At Amravati)

THE STATE THROUGH CENTRAL BUREAU OF INVESTIGATION Petitioner(s)

VERSUS

T. GANGI REDDY @ YERRA GANGI REDDY

Respondent(s)

IA No. 132604/2022 - EXEMPTION FROM FILING O.T.

IA No. 146069/2022 - INTERVENTION/IMPLEADMENT

Date : 05-01-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. K.M. Nataraj, ASG
Ms. Jyoti Zongluju, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Praneet Pranav, Adv.
Mr. T.S. Sabarish, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. B. Adinarayana Rao, Sr. Adv.
Mr. Sumanth Nookala, AOR

Mr. Siddhartha Dave, Sr. Adv.
Ms. Jesal Wahi, AOR
Ms. Vidhi Thaker, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. K.M. Nataraj, learned ASG, appearing on behalf of the petitioner and Mr. B. Adinarayana Rao, learned Senior Advocate, appearing on behalf of Respondent.

Leave granted.

Arguments concluded.

Judgment reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR